

**DIVISION BENCH**

**ITEM NO. 104**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP (IB) No. 108/ALD/2022**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 1<sup>st</sup> March, 2023**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>STATE BANK OF INDIA V/S JAIPRAKASH ASSOCIATES LTD.</b>
<b>UNDER SECTION</b>	<b>7 IBC</b>

**COUNSEL APPEARED THROUGH PHYSICAL HEARING:**

Sh. Amit Saxena Sr. Adv. assisted by Sh. Sandeep Arora, Adv.  
: *For the Financial Creditor*

Sh. R P Agarwal, Sr. Adv. assisted by Sh. Abhishek Tripathi, Adv.  
: *For the Corporate Debtor*

**ORDER**

Ld. Counsels for the parties present.

The arguments on behalf of the State Bank of India have been advanced.

The Ld. Counsel representing the Corporate Debtor seeks a short adjournment for making his submission on behalf of the Corporate Debtor.

Let the matter be adjourned for 15<sup>th</sup> March, 2023 at 2.30 pm.

**-Sd-  
(Ashish Verma)  
Member (Technical)**

**-Sd-  
(Praveen Gupta)  
Member (Judicial)**

***1<sup>st</sup> March, 2023***

*Priya Agarwal  
(Stenographer)*